

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT  
JAMMU

(Office of Registrar Judicial)

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PUBLICATION NOTICE

CRMC 265/2014



KRISHAN LAL MEHRA Vs. STATE OF J&K & ANR.

Notice to the respondent(s):-

1. Ramneek Singh, S/o Dhanwant Singh, R/o Back side, Army Camp, Hakal, Chattha. P.O. Chattha, Tehsil Jammu, District, Jammu.

Whereas, in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this court on 29.11.2022 at 10:00 A.M. or the next working day if 29.11.2022 is declared holiday, in person or some recognized agent failing which appropriate order will be passed.

Given under my hand and seal of the court this 4<sup>th</sup> day of November, 2022, at Jammu.

Registrar (Judicial)  
High Court of J&K & Ladakh, at  
Jammu M M U.

NO:- 8380

Dated:- 05-11-2022

Copy of the above forwarded to:

1. Editor, Daily Excelsior, Jammu, for publishing the notice in the newspaper, Cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of Rs. 500/-, stand deposited as publication charges, which shall be paid as and when the bill and cuttings are received.
- ✓ 2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official website of the High Court of J&K & Ladakh.